## Anti dumping duty on PVC

- 173. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
  - (a) whether Government has imposed anti-dumping duty on Poly Vinyl Chloride (PVC);
- (b) the details of demand of PVC in the country and what are the sources of supply in this regard during the last two years;
  - (c) the steps being considered by Government to safeguard traditional know how; and
  - (d) whether advance action is being taken for filing patent and IPR applications?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) On the basis of the recommendation made in anti-dumping investigations by the Designated Authority, the Central Government has imposed the following definitive anti-dumping duties on dumped imports of PVC causing material injury to the domestic industry:

- (i) Imports of PVC Paste Resin from EU, Saudi Arabia and Korea RP.
- (ii) Imports of PVC (Suspension Grade) from Taiwan, China PR, Indonesia, Japan, Korea, Malaysia, Thailand and USA
- (b) The details of demand (consumption) of PVC during the year 2009-10 & 2008-09 and sources of supply are as follows.

Unit: MT

Year	Domestic	Export	Import	Demand
1	Production			(Consumption)
2009-10	1109535	4571	702903	1807867
2008-09	1050931	1419	338650	1388162

(c) and (d) Patents are granted for products and processes which meet the criteria of novelty, inventive step and industrial application. Therefore, Traditional Knowledge is not patentable.

As per section 3(p) of the Patents Act, 1970, an invention, which, in effect, is traditional knowledge or which is an aggregation or duplication of known properties of traditionally known component or components is not patentable. Sections 25 and 64 of the said Act, include anticipation of invention by available local knowledge, including oral knowledge, as one of the grounds for opposition as also for revocation of patents.

For preventing the patenting of India's traditional Medical Knowledge, the Government has developed a Traditional Knowledge Digital Library (TKDL) database on codified knowledge in Ayurveda, Unani, Siddha and Yoga. The TKDL establishes prior art for approximately 2.24 lakh formulations, transcribed in five international languages, namely English, German, French, Spanish and Japanese. The TKDL database has been provided to the Office of the CGDPTM, European Patent Office (EPO), German Patent Office, United States Patent and Trademarks Office, United Kingdom Patent Office, Canadian Intellectual Property Office, under an Access Agreement, for establishing prior art in case of patent applications based on Indian systems of medicine filed before these authorities.

## FDI received vis-a-vis countries like China

174. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the amount of Foreign Direct Investment (FDI) received in the country during the last three years as compared to countries like China;
  - (b) whether the FDI inflows have come down during the last two years; and
  - (c) if so, how the inflows during the last six months compare?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) As per the World Investment Report 2010 prepared by UNCTAD, the FDI inflows in the country, during the last three years, as compared to China, are as under:

(in Million US Dollars)

Calendar Year	India	China
2007	25,001	83,521
2008	40,418	108,312
2009	34,613	95,000